



महाराष्ट्र शासन राजपत्र

अलाधारण
प्रधिकृत प्रकाशन

सोमवार, ऑगस्ट ६, २००७/श्रावण १५, शके १९२९

स्वतंत्र संकलन म्हणून काढले जाण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम न राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships (Amendment) Act, 2007 (Mah. Act No. XXII of 2007), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT NO. XXII OF 2007.

(First published, after having received the assent of the Governor, in the "Maharashtra Government Gazette", on the 6th August 2007.)

An Act further to amend the Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships Act, 1965.

Mah. XL of 1965. WHEREAS it is expedient further to amend the Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships Act, 1965, for the purposes hereinafter appearing; it is hereby enacted in the Fifty-eighth Year of the Republic of India, as follows :—

1. This Act may be called the Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships (Amendment) Act, 2007. Short title.

Amendment
of section 61
of Mah. XL
of 1965.

2. In section 61 of the Maharashtra Municipal Councils, *Nagar Mah.*
Panchayats and Industrial Townships Act, 1965, for sub-section (1), ^{XL of} 1965.
the following sub-section shall be substituted, namely :—

“(1) There shall be paid to the President such honoraria and allowances, as the State Government may, from time to time, by an order determine.”